

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

05.07.2012

OA No. 401/2012

Mr. B.S. Chhaba, Counsel for applicant.  
Mr. V.S. Gurjar, Counsel for respondents.

The applicant has filed this OA being aggrieved by the order dated 04.06.2012 (Annexure A/1) vide which she was transferred from Kendriya Vidyalaya No. 5, Mansarovar, Jaipur to Beawar (Ajmer).

Learned counsel for the respondents during the course of arguments gave a copy of the transfer modification order dated 15.06.2012 vide which the transfer of the applicant, Smt. Sushila Saran, has been modified from Kendriya Vidyalaya No. 5, Jaipur to Kendriya Vidyalaya No. 1, Army Jodhpur at her own request. He further argued that in view of this modified transfer order, this OA has become infructuous.

Learned counsel for the applicant also agreed with the averments of the learned counsel for the respondents. However, he argued that the respondents may be directed to consider the request of the applicant to post her either at KV Phulera or KV Churu as & when any vacancy occurs.

In view of the fact that transfer order of the applicant has been modified as per her request, this OA has become infructuous and is dismissed as such. However, it is open for the respondents to consider the request of the applicant to post her either at KV Phulera or KV Churu as & when any vacancy occurs as per their transfer policy and as per the instructions issued by the respondents from time to time in this regard.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

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